

LISTING ON 01.12.2015
COURT NO. 14
ITEM NO. 101

SEC.IV-A

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 10747,10748,10749 AND 10750 OF 2013
WITH
INTERLOCUTORY APPLICATION NO.
(Application for permission to file documents in CA 10749 of 2013)

Sri Purushotham etc.

Appellants

Versus

State of Karnataka & Ors etc.

.. Respondents

OFFICE REPORT

It is submitted that the Review petition nos. 531,531 & 770-71/2014 in CA No. 10747, 10748,10749 & 10750 of 2013, recalling the Judgment dated 29.11.2013 was allowed vide order dated 10.09.2015 and the appeals are restored(copy of order is included in the paper books).

CA No. 10747 of 2013

There are 14 respondent in the matter Respondent no. 1,2 & 3 are represented through Ms. Anitha Shenoy, Ankur S. Kulkarni and Sanad Ramakrishnan, Advocates and respondent nos. 4 to 14 are represented through Mr. Rajesh Mahale, Advocate.

Service is complete.

CA No. 10748 of 2013

There are six respondent in the matter. Respondent nos. 1,2 & 3 are represented through Mr. Ankur S. Kulkarni, Ms. Anitha Shenoy and Sanad Ramakrishnan, Advocates and respondent nos. 5 & 6 are represented through Mr. Rajesh Mahale, Advocate.

Service is complete.

CA No. 10749 of 2013

There are 14 respondent in the matter. Service of notice is complete at SLP stage as proof of service has been filed. Respondent nos. 1,3,4,5,7,8,10 11 are represented through M/s Ankur S. Kulkarni and Rajesh Mahale, Advocate. Service is complete. However according the notice in Review Petition. Respondent nos. 1 to 11, 12 & 13 are represented by Rajesh Mahale, Ms. Anitha Shenoy & Ankur S. Kulkarni, Advocate. Service on respondent no. 14 is complete as AD Card duly signed has been received.

CA No. 10750 of 2013

There are six respondent in the matter, respondent nos. 2 & 3 are represented by Mr. Rajesh Mahale and respondent no. 5 is represented through Mr. Ankur S. Kulkarni, Advocate and respondent no. 4 (state) is represented by Ms. Anitha Shenoy, Advocate. As per notice issued in Review Petition service is complete on respondent no. 6 as AD Card duly signed has been received, service on respondent no. 1 is also complete at SLP stage.

It is further submitted that Mr. Sanad Ramakrishnan, Advocate for the appellant has on 06.10.2015 filed an application for permission to file documents. i.e. Annexure A-1 to A-4 and the same is found defective (I) In the application, stated that part of record of the Court below, is not correct. (II) Some pages are found underlined. The defects despite letter dated 12.10.2015 have not been cured so far, the unregistered application is placed with the appeal paper books for the perusal of the Hon'ble Court.

The appeals are listed before the Hon'ble Court with this Office Report.

Dated this the 30th day of November, 2015.

ASSISTANT REGISTRAR

Copy to: Mr. K.V. Sree Kumar, Advocate
Mr. Ankur S. Kulkarni, Advocate
Ms. Anitha Shenoy, Advocate
Mr. Sanad Ramakrishnan, Advocate
Mr. Rajesh Mahale, Advocate

ASSISTANT REGISTRAR

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